

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
30-04-2024 AT 10:30 AM**

CP(IB) No. 181/7/HDB/2019

AND

Cont. A (IBC) 24/2023 in CP(IB) No .181/7/HDB/2019

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Laxmi Kantha Rao Thota

...Financial Creditor

AND

IRIS Electro Optics Pvt Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Cont. A (IBC) 24/2023

Learned Counsel Mr Harsh Chowdary, for applicant alone present through Video Conference.

The respondents not present.

Payment not made. The counsel who filed affidavit on behalf of the contemnor and the contemnors are not present. Two weeks' time sought under the affidavit for settlement though granted, no settlement reported. Learned counsel for the applicant stated that the amount is not paid. Hence **for orders, call on 02.05.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)